

121/99

Central Administrative Tribunal
Jaipur Bench, JAIPUR
Certified That No Further Action is
Required To Be Taken & The Case is
Fit For Closure & To Be Closed.

Section Officer
(Judicial)

1-9-99

OA NO. 260/98 WITH MA 130/98 & 147/98

Mr. Anurag Kulshrestha, Briefholder for
Mr. Virendra Lodha, Counsel for the applicant
Mr. V.D. Sharma, Counsel for the respondents

OA and connected MAs may be
listed for admission on 7-9-99.

(N. P. NAWANI)

ADMINISTRATIVE MEMBER

(GOPAL KRISHNA)

Vice Chairman (J)

MA 130/98 (OA 260/98)

7.9.99 Sh. Virendra Lodha, counsel for the applicant.
Sh. V.D. Sharma, counsel for the respondents.

Heard. The MA for joining together and for
permission to file a joint application is allowed. MA stands
disposed of accordingly.

OA 260/98

Counsel for the applicant seeks permission to withdraw
this OA in the light of the reply filed by the respondents with
liberty to file a fresh application. In the circumstances, the
applicant is permitted to withdraw this OA with liberty
to file a fresh OA, subject to just exceptions. The OA is
dismissed as having been withdrawn. No order as to costs.

MA 147/98 (OA 260/98)

Sh. P.V. Calla, counsel for the applicant in MA 147/98.

Heard. This is an M.A. by Sh. Dilip Sharma, Ratan Lal
Agarwal, Ashok Garg, Kailash Chand Agar and Om Prakash Sharma for
impleading respondents in the OA (No 260/98). This M.A. was presented
on 17.8.98. The connected OA has been dismissed as having been withdrawn.
If the applicants in this MA have any grievance, they may file an O.A. In the
circumstances, this MA does not survive for consideration. It is, therefore,
dismissed and stands disposed of accordingly.

(N. P. NAWANI)

ADMINISTRATIVE MEMBER

(GOPAL KRISHNA)

Vice Chairman (J)

Reply to
OA filed
on 1/9/99
3/19.
Remember
not filed.

Received
14/9/99
15/7/99
Sent
Applicant
302
20/9/99